

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 552/AT/2020**

Subject: Petition under Section 63 of the Electricity Act, 2003 for adoption of tariff for 900 MW Solar PV Projects (Tranche-VI) connected to the inter-State Transmission System (ISTS) and selected through Competitive Bidding process as per the Standard Bidding Guidelines dated 3.8.2017.

Date of Hearing : 5.3.2021

Coram : Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : Solar Energy Corporation of India Limited (SECI)

Respondents : Ministry of New and Renewable Energy and 6 Ors.

Parties Present : Shri M. G. Ramachandran, Sr. Advocate, SECI  
Ms. Tanya Sareen, Advocate, SECI  
Ms. Poorva Saigal, Advocate, SECI  
Ms. Neha Singh, SECI  
Shri Atulya Kumar Naik, SECI

**Record of Proceedings**

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner, SECI submitted that the instant Petition has been filed for adoption of tariff for 900 MW Solar PV Projects (Tranche VI) connected to inter-State Transmission System and selected through competitive bidding process as per the Guidelines issued by Ministry of Power on 3.8.2017. Learned senior counsel submitted that pursuant to the bid process, three bidders/ solar power developers (SPDs), namely, ReNew Solar Power Pvt. Ltd. (300 MW @ Rs. 2.71/kWh), Avaada Energy Pvt. Ltd. (300 MW @ Rs.2.71/kWh) and Masaya Solar Energy Pvt. Ltd. (300 MW @ Rs.2.71/kWh) have been selected for supply of power to Telangana State Utilities (400 MW) and Tamil Nadu Generation and Distribution Company Limited (500 MW) and SECI has executed the PPAs with the Solar Power Developers and PSAs with the Telangana State Utilities and TANGEDCO.

3. Learned senior counsel requested the Commission to issue a clarification to the effect that as per the Regulation 8(1)(d) of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters) Regulations, 2020 ('the Trading Licence Regulations'), the trading margin for the long-term contracts shall be as mutually decided between the SECI and the Distribution licensees (Rs.0.07/kWh in the present case) as expressively recorded in PSAs and that the trading margin of Rs. 0.02/kWh, as specified in

proviso to Regulation 8(1)(d) and Regulation 8(1)(f) of the Trading Licence Regulations shall apply only in case wherein SECI does not provide escrow arrangement or irrevocable, unconditional and revolving letter of credit to the power producers.

4. None was present on behalf of the Respondents despite notice.

5. After hearing the learned senior counsel for the Petitioner, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Legal)**